

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA
UNSTARRED QUESTION NO. 435**

**ANSWERED ON 25/07/2024
COMPLAINTS OF BOOTH CAPTURING**

435. Smt. Priyanka Chaturvedi:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of booths capturing complaints received by the Election Commission in the last five years, States/UT-wise;
- (b) the number of people arrested in such cases; and
- (c) whether the Election Commission took any action in this regard, if so, the details thereof, if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): The information provided by the Election Commission of India is placed at Annexure.

ANNEXURE

Sl.No.	Name of the State	No. of the Complaints of Booth Capture	No. of people arrested	Remarks/Action taken by the Commission
1.	Arunachal Pradesh	1 (Simultaneous Election, 2024)	2	Chief Electoral Officer, Arunachal Pradesh was instructed to take fresh poll and was further instructed to direct the concerned Returning Officer to initiate swift action/investigation in the case. A case has been registered at Khenwwa Police Station, East Kameng District. The case is under investigation. One person is still under Judicial custody.
2.	Bihar	110 [General Election to the Lok Sabha, 2019: 50 General Election to the Legislative Assembly 2020: 13 General Election to the Lok Sabha, 2024: 47]	0	All complaints were found false on verification and were disposed of.
3.	Odisha	2 [Simultaneous Election 2024]	12	12 persons were apprehended and served notice under Section 41 of Criminal Procedure Code.

				Further, a re-poll at two polling stations <i>i.e.</i> 26-Kirasiraand and 28-Maheswarpinda under the 85-Kantamal Assembly Constituency had been successfully conducted.
4.	West Bengal	875 [General Election to the Lok Sabha, 2024]	0	As no case was substantiated, the Complaints were disposed of as per the report of concerned District Electoral Officer, Superintendent of Police/Commissioner of Police.
